

\*ITEM NO.26

COURT NO.8 SECTION IIA  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.).....

CRL.M.P. No. 5636/2017

(Arising out of impugned final judgment and order dated 27/09/2016  
in WPCRL No. 1381/2015 passed by the High Court of Bombay at  
Aurangabad)

NANDED-WAGHALA CITY

MUNICIPAL CORPORATION, NANDED Petitioner(s)

VERSUS

DR. SAI AND ANR.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 17/04/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE A.K. SIKRI

HON&#39;BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Atul Babasaheb Dakh, Adv.

For Respondent(s)

Mr. Rajendra Sudhakar Deshmukh, Adv.

Mr. Pravin Satale, Adv.

Mr. Rajiv Shankar Dvivedi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

On the facts of this case, we are not inclined to  
interfere with the impugned order in exercise of our  
jurisdiction under Article 136 of the Constitution of India.

The special leave petition is dismissed.

(Nidhi Ahuja)

(Mala Kumari Sharma)

Court Master

Court Master